

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.1205/2002

(From the judgement and order dated 19/10/2001 in OJC 11998/00
of The HIGH COURT OF ORISSA AT CUTTACK)

TATA REFRACTORIES LTD. & ANR.

Petitioner (s)

VERSUS

SALES TAX OFFICER & ORS.

Respondent (s)

(With prayer for interim relief)

(With Appln(s). for urging addl. grounds and office report)

(For Final Disposal)

Date : 22/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE

HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s) Mr. V.A. Bobde, Sr. Adv.
Mr. K.K. Lahiri, Adv.
Mr. Ujjwal Kr. Jha, Adv.
Mr. Aslam Ahmed, Adv.
Mr. Gourav Kejriwal, Adv.
Mr. Ejaz Maqbool, Adv.

For Respondent (s) Mr. Kirit N. Raval, SG
Mrs. Kirti Renu Mishra, Adv.

UPON hearing counsel the Court made the following
O R D E RL.....L.....I.....T.....T.....T.....T.....T.....T.....J
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Mr. V.A. Bobde, learned senior counsel started his arguments at 12.05 p.m. and concluded at 12.20 p.m. Thereafter, Mr. Kirit N. Raval, learned Solicitor General argued the matter for five minutes. Hearing concluded. The Court reserved its judgment.

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(Ganga Thakur)
P.S.to Registrar(Shelly Sen Gupta)
Court Master